

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.2618

TO BE ANSWERED ON THE 15TH DECEMBER, 2015/ AGRAHAYANA 24, 1937 (SAKA)

COMPENSATION FOR VICTIMS OF TERRORISM

2618. SHRI ASHWINI KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Punjab Government has recently requested the Union Government to compensate the families of those killed in terrorist related incidents reported in Punjab from 1982 onwards;

(b) if so, whether the Punjab Government has sent any list of persons killed in this regard;

(c) whether the request of Punjab Government has been examined; and

(d) if so, the response of the Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): No, Madam.

Ministry of Home Affairs is dealing with the Central Scheme for Assistance to Civilian victims of Terrorist and Communal Violence that has been effective from 01.04.2008 and from 22.06.2009 in respect of the cases of Naxal violence. Under the scheme, an amount of Rs.3 lakhs is given to the Civilian victims / Next of Kin (NOK) of the victim in the case of death or incapacitation/disability with 50% or more, subject to the condition that no employment has been provided to any of the family members of the victims by the State Government.

Subsequently, revised guidelines on the "Central Scheme for Assistance to Civilian Victims of Terrorist/Communal/Naxal Violence" were issued by this Ministry vide letter dated 29.06.2012. As per the guidelines the payment of assistance to the civilian victims / Next of Kin of victims of Terrorist/Communal/Naxal violence shall be paid by the District Magistrate/Deputy Commissioner and thereafter, the State Government shall submit the proposal to the Ministry Home Affairs for re-imburement. The Central Government will make 70% payment immediately and balance 30% after receipt of audit verification report by the Internal Audit Wing of MHA.

(c) & (d): Does not arise.
